

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

**SERVICE TAX MISC APPLICATION NO. 85516 OF 2024
IN**

SERVICE TAX APPEAL NO. 87972 OF 2019

(Arising out of Order-In-Appeal no. PVNS/184APPEALS/II/ME/2019 dated
25.06.2019 passed by The Commissioner, GST & CE, Bandra West, Mumbai
(E) Commissionerate.)

**RTS REAL TIME SYSTEMS INDIA PRIVATE
LIMITED**

901, Meadows, Sahara Plaza,
Kurla Road,
Andheri (E),
Mumbai-400 059.

Appellant

Vs.

**COMMISSIONER CENTRAL GOODS AND
SERVICE TAX, MUMBAI EAST**

9th Floor, Lotus infocentre,
Near Parel Station,
Mumbai-400 012.

Respondent

Appearance:

Shri Mayur Jain, Advocate for the Appellant.

Shri A.K. Shrivastava, Assistant Commissioner for the Respondent.

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

HON'BLE MR. ANIL.G.SHAKKARWAR, MEMBER (TECHNICAL)

Date of Hearing: 20.06.2024

Date of Decision: 20.06.2024

FINAL ORDER NO :- 85628/2024.

Miscellaneous application for withdrawal of the appeal on the ground that company has gone on liquidation is heard from the Id. Counsel for the Appellant.

2. Learned AR is present.

3. Miscellaneous application is allowed and Appeal stands dismissed as withdrawn.

(Dictated and pronounced in open court.)

**(Dr. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)**

**(ANIL.G.SHAKKARWAR)
MEMBER (TECHNICAL)**